

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01480/2015

Dated Wednesday the 6th day of June Two Thousand Eighteen

PRESENT

**HON'BLE MS. BIDISHA BANERJEE, Member(J)
&
HON'BLE MS. B. BHAMATHI, Member (A)**

P.Murugan,
S/o. T. Perumal,
No. 50, Vallalar Street,
TamilMin Nagar,
Tiruvannamalai 606601.Applicant

By Advocate M/s. R. Malaichamy

Vs

- 1.Union of India rep by,
The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai 600002.
- 2.The Postmaster General,
Chennai City Region,
Chennai 600002.
- 3.Superintendent of Post Offices,
Tiruvannamalai Division,
Tiruvannamalai 606601.
- 4.K.Somu, MO,
Ambattur Sub Division,
Tambaram Division,
Chennai 600045.Respondents

By Advocate Mr. K. Rajendran (R1-R3)

ORAL ORDER

(Pronounced by Hon'ble Ms. Bidisha Banerjee, Member(J))

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“8. i. To call for the records of the 1st respondent pertaining to his order made in No. REP/4-1/PA/SA/14-II dated 07.10.2015 in so far as the allotment of 4th respondent to the 3rd respondent Division for promotion against ST vacancy of the year 2014 and set aside the same; consequent to

ii. direct the respondents 1 to 3 to review the case of the applicant and promote him to the cadre of Postal Assistant against the vacancy notified for ST candidate in the 3rd respondent Division with all service benefits at par with other candidates promoted accordingly for which examination was held on 23.11.2014 and

c. To pass such further orders as this Hon'ble Tribunal may deem fit and proper.”

2. When the matter was taken up for hearing, learned counsel for the respondents submitted that the applicant had been granted the relief as sought for in this OA, and thereby the OA has become infructuous. Learned counsel for the applicant also reiterated the same.

3. In view of the above, OA is dismissed as infructuous.

**(B.Bhamathi)
Member (A)**

**(Bidisha Banerjee)
Member(J)**

06.06.2018

SKSI